

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Item No.15:

Petition(s) for Special Leave to Appeal (C) No(s). 12663/2022

(Arising out of impugned final judgment and order dated 10-06-2022 in WA No. 3747/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

MRITUNJAY SRIVASTAVA & ORS.

Petitioner(s)

VERSUS

STATE OF U.P & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.98771/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

With

Item No.39:

Writ Petition(s)(Civil) No(s). 580/2022

(FOR ADMISSION and IA No.104666/2022-STAY APPLICATION)

Date : 01-08-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)      Ms. Vibha Datta Makhija, Sr. Adv.  
                                 Mr. Ajay Kumar Singh, AOR  
                                 Ms. Baani Khanna, Adv.  
                                 Mr. Praveen Gaur, Adv.  
                                 Mr. Karan Mangain, Adv.  
                                 Ms. Sampriti Baksi, Adv.  
                                 Mr. Yatharth Singh, Adv.  
                                 Mr. Divesh Kumar, Adv.  
                                 Mr. Kamesh Kr. Tiwari, Adv.  
                                 Mr. Jainendra Kumar, Adv.  
  
                                 Mr. Salman Khurshid, Sr. Adv.  
                                 Mr. Jaideep Gupta, Sr. Adv.  
                                 Ms. Sanchita Ain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Application for exemption from filing certified copy  
of the impugned order is allowed.

Issue notice returnable within eight weeks.

Dasti service in addition is permitted.

(ANITA MALHOTRA)  
AR-CUM-PS

(KAMLESH RAWAT)  
COURT MASTER